

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.240/MP/2026 along with IA No.78/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking that the extension permitted under Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), (i.e., maximum extension period of 12 months be calculated from 30.06.2025 and not from the Petitioner's original Scheduled Date of Commissioning and accordingly the Petitioners are entitled to complete waiver of ISTS charges for a period of 25 years as if the project had been commissioned on 30.06.2025.

Petitioners : ReNew Samir Shakti Private Limited and Ors.

Respondents : Northern Regional Load Despatch Centre (NRLDC) and Ors.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking a declaration that the maximum extension period of 12 months contemplated under Regulation 13(2)(h) of the Sharing Regulations is to be computed from 30.6.2026 and not from the original SCOD of the Projects and that the Petitioners, having had an original SCOD of 7.2.2025 and having commissioned the Projects in March 2026 on account of delay caused by non-availability of the transmission system, are entitled to complete waiver of ISTS charges for 25 years as if the Projects had been commissioned on 30.6.2025. The learned counsel further submitted that this Petition has also been necessitated due to the refusal/failure of the Respondent, NRLDC, to accord the Petitioners the benefit of a complete waiver of ISTS charges in terms of Regulation 13(2)(h) of the Sharing Regulations. The learned counsel also added that there is a threat that the Respondent, GUVNL, with whom two separate PPAs have been entered into, will start making deductions to the tune of 25% of ISTS charges from their invoices and accordingly, prayed that, in view of this urgency, the matter may be taken up for hearing after two weeks.

2. In response to the specific query of the Commission as to whether the Respondent, NRLDC, has so far denied the Petitioners' request for the applicability of

100% ISTS waiver, thereby giving rise to the cause of action, the learned counsel for the Petitioners submitted that NRLDC has not decided on their request despite having replied to NRLDC on the queries raised by it.

3. However, the Commission *prima facie* observed that the Petitioners appear to have addressed certain queries raised by NRLDC *vide* email dated 4.5.2026 only on 6.5.2026, and so far, NRLDC has not expressed its decision thereupon. In these circumstances, the Commission deemed it appropriate to issue a notice to only Respondent No.1, NRLDC.

4. The Petitioners are directed to submit, on an affidavit, within two weeks, a copy of Connectivity Application submitted by ReNew Solar (Shakti Three) Private Limited and ReNew Samir Shakti Private Limited for 300 MW and 100 MW respectively.

5. CTUIL is directed to submit, on an affidavit, within two weeks, the present status of effectiveness of the GNA granted to the Petitioner.

6. The Petition will be listed for hearing on admission on **14.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)